

of "Watch Asia" of Human Rights Agency on terrorists activities in J&K;

(b) if so, the findings thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) to (c). The latest report of Human Rights Watch Asia entitled "India" India's Secret Army in Kashmir: New Patterns of Abuse Emerged in the Conflict" released on 19.05.96 is full of baseless allegations and observations. The report attempts to discredit all those who have discarded the path of violence and terrorism and returned to the democratic method of seeking redressal of grievance. The report helps the cause of terrorists and their mentors across the border. Apart from the general allegations, certain specific allegations of violations by security forces have also been described in the report. Detailed response refuting the various allegations made therein alongwith facts in respect of individual cases mentioned in the report has been sent to our missions aboard on 10.06.96 for countering the propaganda.

Oil Refineries

1620. SHRI E. AHAMED : Will the PRIME MINISTER be pleased to state :

(a) the number and places of oil refineries functioning at present;

(b) the installed capacity of all the centres separately;

(c) whether Indian Oil Corporation have any plan to open more offices in the country particularly in Kerala; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU) : (a) and (b). The details are as under :-

Name of the Company	Location of the refinery	Capacity (MMTPA)
1	2	3
1. Indian Oil Corporation Limited (IOC)	1. Guwahati	1.0
	2. Barauni	3.3
	3. Koyali	9.5
	4. Haldia	2.75
	5. Mathura	7.5
	6. Digboi	0.5
2. Hindustan Petroleum Corpn. Ltd. (HPCL)	1. Bombay	5.5
	2. Visakah	4.5

1	2	3
3. Bharat Petroleum Corpn. Ltd. (BPCL)	Bombay	6.0
4. Madras Refineries Ltd. (MRL)	Madras	6.5
5. Cochin Refineries Ltd. (CRL)	Cochin	7.5
6. Bongaigaon Refinery & Petrochemicals Ltd. (BRPL)	Bongaigaon	2.35
7. Crude Distillation Unit of MRL	Narimanam	0.50
8. Mangalore Refinery & Petrochemicals Limited	Mangalore	3.0

(c) and (d). IOC have no plan to open any new office in the country, particularly, in Kerala.

Oil Pool Account

1621. DR. M.P. JAISWAL : Will the PRIME MINISTER be pleased to state :

(a) whether it is fact Rs. 4,000 crores were withdrawn from the Oil Pool Account in 1993-94 to show a lower fiscal deficit in budget;

(b) if so, the details thereof;

(c) whether the funds withdrawn was paid back to the Oil Pool Account;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU) : (a) to (e). Information is being collected and shall be laid on the table of the House.

[Translation]

Disposal of Letters form M.P.s

1622. SHRI RAM TAHAL CHAUDHARY : Will the PRIME MINISTER be pleased to state :

(a) the punishment prescribed for such officers who do not follow the instructions in regard to the disposal of the letters from Members of Parliament as contained in para 57 and 60 of office instruction of the Central Secretariat rules;

(b) whether the Government have issued any instructions in this regard;